

Central Administrative Tribunal
Principal Bench, New Delhi

O.A.655/96

New Delhi this the 17th Day of October, 1996.

Hon'ble Shri S.R. Adige, Member (A)
Hon'ble Dr A. Vedavalli, Member (J)

Shri Mohit J. Lal
SIP No.D2826
Admn. Branch
FRRO, IGI Airport,
New Delhi.

R/o A/57, Pachim Vihar,
New Delhi.110063. Applicant

(By Advocate : Shri K.P. Dohare)

VERSUS

UNION OF INDIA, THROUGH

1. The Police Commissioner, Delhi.
Police headquarters,
New Delhi-110002.

2. Dy Commissioner,
F.R.R.O.
Hans Bhavan,
Bahadur Shah Zafar Marg,
New Delhi-110002. Respondents

(By Advocate : Shri Vijay Pandita)

Order (Oral)

(By Hon'ble Shri S.R. Adige, Member (A))

1. We have heard Shri K.P. Dohare, counsel
for the applicant and Shri Vijay Pandita for the
respondents.

2. Both counsel agree that as the charges in
the criminal case and the allegations contained
in the summary in the departmental enquiry ^{are}
grounded on the same set of facts this O.A. ^{may} be
disposed of with a direction to the respondents
that while the examination of ^{the} PWS may

A

proceed, the applicant should not be compelled to
cross-examine ^{the} PWS till the disposal of the
criminal case, lest it should prejudice the
applicant in his defence in the criminal case.
We direct accordingly.

3. After the criminal ^{case} ~~enquiry~~ is finally
concluded it will be open to the respondents to
proceed in the departmental enquiry in accordance
with law.

4. This O.A. stands disposed of
accordingly. No costs.

A. Vedavalli

(Dr A. Vedavalli)
Member (J)

sss

S.R. Adige
(S.R. Adige)
Member (A)